

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI  
(APPELLATE JURISDICTION)**

**Company Appeal (AT) (CH) No.7 of 2021**

**(Under Section 421 of the Companies Act, 2013)**

**(Arising out of Order dated 12.01.2021 in MA.32 of 2020 in CP/565/IB/2017  
passed by the Hon'ble National Company Law Tribunal, Chennai)**

**In the matter of:**

**Mr. S.Irudaya Nathan  
Scheme Proponent of M/s Air Carnival Pvt.Ltd.  
No.7/8, Licy Villa, Palaniappa Nagar,  
Ramanathapuram  
Coimbatore 641 015**

**Appellant**

**V.**

**Mr.G.V.Ramkumar  
Liquidator of M/s Air Carnival Pvt.Ltd.  
34-36-38, New Hospital Road  
Erode, Tamil Nadu**

**Respondent**

**Present**

**For Appellant : Mr.K.M.Anand, Advocate**

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**ORDER**

**(VIRTUAL MODE)**

Heard the Learned Counsel appearing for the Appellant.

2. Let notice be issued to the 'Respondent' through Registered Post returnable by 16.3.2021. Let the requisite together with process fee be filed by the 'Appellant's side within three days from today. The 'Appellant' shall provide the

Mobile Number(s) and e-mail address of the Respondent, to the 'Office of the Registry'. In the event of the Learned counsel for the Appellant providing the aforesaid details, then the 'Office of the Registry' is required to may issue notice to the Respondent.

3. The 'Office of the Registry' is directed to List the matter on 25.3.2021.

***[Justice Venugopal M]  
Member (Judicial)***

***[Anant Bijay Singh]  
Member (Judicial)***

***23 .02.2021  
HR***